

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103

IB-2165/ND/2019
New IA/5828/2022

IN THE MATTER OF:

Laxmi Dia Jewel Pvt. Ltd.

....Applicant

Vs.

Shree Ashtvinayak Gems & Stones Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC Liq.

Order delivered on 30.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

None appeared on behalf of the Respondent. As a last chance 2 weeks time is granted to Respondent to file reply and it is made clear that if reply is not filed by that date, right to file reply would stand forfeited. Let notice be issued to the Respondent for their appearance and the reply within the next 2 weeks. It has been informed that the Respondent No. 4 is in Faridabad Jail. Hence, notice be served on the Superintendent of Jail, Faridabad to in turn serve to Respondent No. 4. List the matter on **23.12.2022**.

-sd-

**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari

-sd-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**